IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.14205 of 2025

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Ajay Kumar, aged about 30 years (male), Son of Ramjiwan Prasad, Resident of Village-Batrauliya, Madhubani Ghat, P.S. Motihari, District-East Champaran.

... ... Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Food and Consumer Department, Bihar, Patna.
3. The Additional Chief Secretary, Co-operative Department, Bihar, Patna.
4. The District Magistrate, East Champaran, Motihari.
5. The District Co-operative Officer, East Champaran, Motihari.
6. The Block Co-operative Officer, Sadar Motihari, East Champaran.
7. The Bihar State Food and Civil Supply Corporation Ltd. through its Managing Director, Khadya Bhawan, Daroga Rai Path, Patna-800001.
8. The District Manager, Bihar State Food and Civil Supply Corporation Ltd,East Champaran at Motihari
9. Umesh Prasad, Son of Bishwanath Prasad, Resident of Village, P.S. and District-East Champaran, presently holding the Post of Chairman of Uttari Dhekaha PACS, East Champaran.

... ... Respondent/s

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Appearance :

For the Petitioner/s	:	Mr.Mukesh Kumar Jha, Advocate
For the BSFC	:	Mr.Anjani Kumar, Sr.Advocate
	:	Mr.Shailendra Kumar Singh, Advocate
For the State	:	Mr.Raghwanand, G.A.-11

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CORAM: HONOURABLE THE ACTING CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE RAJESH KUMAR VERMA
ORAL JUDGMENT
(Per: HONOURABLE THE ACTING CHIEF JUSTICE)

Date : 01-11-2025

Heard learned counsel for the parties.

2. Following reliefs are sought for in the present writ petition:

I. For a direction to the respondent concerned to enquire into the irregularity and misappropriation of the Govt. money by Respondent No.9 (Chairman of Uttari Dhekaha PACS) in procurement of Paddy at minimum support price

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during the Financial Year 2020-21 to 2024-25 in as much as the Procurement of Paddy has been shown in the name of Farmers who are landless labourers or in other ways by committing fraud the funds have been misappropriated in the name of Procurement of Paddy but neither the Respondent BSFC nor the concerned Department of Government of Bihar is taking any heed on this issue in spite of the complaint made by the petitioner.

And for any other relief(s) for which the petitioner is found to be entitled in the facts and circumstances of the case.

2. It has been submitted by the learned counsel for the petitioner that a complaint was made before the Managing Director, Bihar State Food and Civil Supply Corporation, Ltd. The matter has already been looked into by the concerned Officer and an order has been passed thereon. A copy of the said order has also been produced before this Court. The same is marked as 'X', and is kept on record.

3. Since the matter has already been considered by the authority concerned, we find no reason to pass any further order in the present matter. The same stands disposed off.

(Sudhir Singh, ACJ)

(Rajesh Kumar Verma, J)

Nitesh/-

AFR/NAFR	NAFR
CAV DATE	NA
Uploading Date	07.11.2025
Transmission Date	NA

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